

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 394 of 2019**

**IN THE MATTER OF:**

**Madras Steels and Tubes “Megh Synergy”**

**.....Appellant**

**Vs.**

**Matrix Boilers Pvt. Ltd.**

**.....Respondent**

**Present :**

**For Appellant: Mr. Gulshan, Advocate**

**For Respondents: Mr. S.P. Singh, Advocate**

**O R D E R**

**09.08.2019** - In view of the letter dated 15<sup>th</sup> December, 2017 written by the Managing Director of the ‘Corporate Debtor’ to the Appellant by which the ‘Corporate Debtor’ sought time for payment and requested not to go for legal proceedings, therefore, *prima facie*, a case is made out that the claim is not *barred by limitation*. It is not the case of the Respondent that there is a pre-existing dispute and debt has not been denied. In the circumstances, we give one opportunity to the Respondent to address this ‘Appellate Tribunal’ on above aspect and if necessary, may settle the claim with the Appellant in the meantime.

Post the case for ‘Orders’ on **26<sup>th</sup> August, 2019**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk